

**[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,  
SECTION 3, SUB-SECTION (i)]**

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)**

Notification No. 4/2019-Central Excise

New Delhi, the 6th July, 2019

G.S.R. (E). – In exercise of the powers conferred by section 112 of Finance Act, 2018 (13 of 2018), read with section 5A of the Central Excise Act, 1944 (1 of 1944) (herein after referred to as the Excise Act), the Central Government being satisfied that it is necessary in the public interest so to do, hereby exempts the excisable goods of the description specified in column (3) of the Table below and falling within the Chapter, heading or sub-heading or tariff item of the Fourth Schedule to the Excise Act, as specified in the corresponding entry in column (2) of the said Table, from so much of the additional duty of excise leviable thereon under section 112 read with the Sixth Schedule to the said Finance Act, 2018, as is in excess of the amount calculated at the rate specified in the corresponding entry in column (4) of the said Table:

**Table**

<b>S. No.</b>	<b>Chapter or heading or sub-heading or tariff item</b>	<b>Description of goods</b>	<b>Rate</b>
(1)	(2)	(3)	(4)
1.	2710	Motor spirit, commonly known as petrol	Rs. 9 per litre
2.	2710	High speed diesel oil	Rs. 9 per litre

[F. No.334/3/2019-TRU]

(Gunjan Kumar Verma)  
Under Secretary to the Government of India